



**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH JAMMU**

**Dated: This day of 20<sup>th</sup> of July 2020**

**HON'BLE Dr. BHAGWAN SAHAI, MEMBER – A  
HON'BLE MR. RAKESH SAGAR JAIN, MEMBER – J**

**O.A. No.061/00276/2020**

Tika Khan age 44 years (Group D)(Non-Gaz.) S/o Dil  
Pazir R/o Chandi Marh, Tehsil Surankote, District  
Poonch.

.....**Applicant**

**By Advocate: Mr. Sarfraz Shah**

**Versus**

1. Union Territory of J & K through Commissioner/Secretary Jal Shakti Department, Civil Secretariat, Jammu/Srinagar.
2. Chief Engineer, Jal Shakti Department, J & K, Jammu.
3. Executive Engineer, Jal Shakti Department, Sub-Division, Poonch.
4. Assistant Executive Engineer, Jal Shakti Department, Sub-Division, Surankote.

.....**Respondents**

**By Advocate: Mr.Rajesh Kumar Thapa, DAG**

**O R D E R(Oral)**

**Per Mr.Rakesh Sagar Jain, Member (J)**



1. Applicant Tika Khan has filed this O.A. praying for a direction to the respondents to consider his case for regularization of his services in Jal Shakti Department, in lieu of his land occupied by the department.
2. Learned counsel, at the very outset, submitted that the applicant, before approaching this Court, submitted a representation dated 29.11.2019 (Annex A-5) to the respondents for regularisation of his services which is pending consideration till date and that he would be satisfied if a direction is issued to the respondents to consider and decide his representation as per rules and law laid down by the Hon'ble High Court of J & K in the case of **Ali Mohd. Bhat Vs. State & Others** 2003 (3) JKL 163. Mr. Sudesh Magotra, learned DAG seeks time to file counter affidavit.
3. However, considering the limited prayer of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to consider and decide the applicant's representation (Annex- A-5) in accordance with rules by passing a reasoned and speaking order within a

period of two months, with intimation to the applicant, from the date of receipt of a certified copy of the order.

4. Needless to say that we have not expressed our opinion on the merit of the case. No costs.



**(Rakesh Sagar Jain)**  
**Member (J)**

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**(Dr. Bhagwan Sahai)**  
**Member (A)**